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Correction of Answer to U S.  
No 5008 dated 2-9-1970 re.  
Military Farms run by the  
Defence Department

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) (1) In part (b) of the Unstarred Question No 5008 tabled for answer on the 2nd September, 1970, the following information was desired -

“(b) The States in which each (Military Farm) is located”

In reply to the above, a statement was placed by me on the Table of the House In the Statement, inadvertently Military Fram Ahmednagar (SI No 7), Military Fram Bulgaum (SI No 32) Military Farm Depot Wellington (SI No 41) and Military Farm Depot Vishakhapatnam (SI No 43) have been shown as located respectively in the States of Gujarat, Maharashtra, Mysore and Orissa, whereas they are in fact located respectively in the States of Maharashtra, Mysore, Tamil Nadu and Andhra Pradesh

I am taking this opportunity to correct the reply previously given and to place on the Table of the House a corrected copy of the statement [*placed in Library See No —LT 3598/72*]

(2) It is regretted that while giving an answer to Unstarred Question No 5008 on 2-9 70 in the House, certain mistakes occurred in regard to the Statewise geographical location of some Military Farms. When a somewhat similar question (Unstarred Question No 7631) came up for answer on 26-5-72 I had the occasion to see the answers given to the earlier question mentioned above and noticed the errors. Having detected the errors I have immediately come up to the House to correct them

12.05 hrs

#### RE MOTION FOR ADJOURNMENT

MR. DEPUTY-SPEAKER : Papers to be laid.

SHRI JYOTIRMOY BOSU (Diamond Harbour) Sir, I have given two written pieces of document on the strength of the

rules I know the Speaker has not allowed the adjournment motion. I have given a subsequent notice

MR DEPUTY-SPEAKER When it has been disallowed

SHRI JYOTIRMOY BOSU · I have given notice under strength of rules under the handbook, that I can make a mention of it. You allow me to make a brief mention of it

MR DEPUTY-SPEAKER · Not now

SHRI JYOTIRMOY BOSU You have to abide by the rules you have to act according to rules. A Central Minister

MR DEPUTY-SPEAKER No please. You had given notice of a certain motion. That has been disallowed. You refer to something else now about which I am not at all aware. I cannot just allow you like that

SHRI JYOTIRMOY BOSU May I make a submission? I had given an adjournment motion to draw the attention of the House, and to discuss it, to an issue which is very vital. It has come out on the front pages of leading daily papers of cities. It says that a Central Minister had superseded the decision of the Cottage Industries Emporium in the matter of appointment of Executive Director (*Interruptions*)

MR DEPUTY-SPEAKER I am not allowing. You had given notice of a motion which has been disallowed. Now, in spite of that, you want to bring it before the House. How can we run this House? I cannot allow this.

SHRI JYOTIRMOY BOSU I have written a letter to you

Let me make a submission. Let there be democracy in the inner functioning of Lok Sabha

MR DEPUTY-SPEAKER What is the inner functioning of Lok Sabha? I do not think it is a reflection (*Interruption*)

SHRI JYOTIRMOY BOSU . Just a submission.

MR DEPUTY-SPEAKER. Not on this.